As introduced in the Rajya Sabha ON 5TH AUGUST, 2011

Bill No. XIX of 2011

THE CONSTITUTION (AMENDMENT) BILL, 2011

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:----

	1. (1) This Act may be called the Constitution (Amendment) Act, 2011.	Short title, and com-
5	(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.	mencement.
	2. After article 80 of the Constitution, the following article shall be inserted, namely:—	Insertion of new article 80A.
	"80A. Notwithstanding anything in this Constitution, seats shall be reserved in the Council of States for the Scheduled Castes and the Scheduled Tribes in such proportion and in such manner as parliament may by law determine".	Reservation of seats for the scheduled Castes and Scheduled Tribes in the Council of States.
10	3. After article 171 of the Constitution, the following article shall be inserted, namely:—	Insertion of new article 171A.
	"171A. Notwithstanding anything in this Constitution, seats shall be reserved in the Legislative Council of States for the Scheduled Castes and the Scheduled Tribes in such proportion and in such manner as Parliament may by law determine".	Reservation of seats for the Scheduled Castes and Scheduled Tribes in the Legislative Council of States.

STATEMENT OF OBJECTS AND REASONS

Our nation though is the best example of unity in diversity in the world but majority of its vast population belongs to the oppressed and exploited lot for centuries altogether in the name of caste and creed and their sufferings are not yet over. Due to tireless efforts of Babasaheb Dr. Ambedkar the founding fathers of our Constitution provided for reservation for the Scheduled Castes and Scheduled Tribes in the Constitution for their upliftment, progress and make them equal in the society. Hence, reservation has been made in the public employment, educational institutions, Lok Sabha, Legislative Assemblies of the States, local self Governments including Municipalities, Zila Parishads, Panchayats and other Governmental bodies and institutions, etc. for the Scheduled Castes and Scheduled Tribes. But, it is unfortunate that the reservation has not been extended to Rajya Sabha and Legislative Councils in the States wherever they are in existence. This is against the principle of social justice. Hence, it is necessary that seats should also be reserved for the Scheduled Castes and Scheduled Tribes in the Rajya Sabha as well as Legislative Councils in the State Legislatures.

Hence, this Bill.

DR. AKHILESH DAS GUPTA

RAJYA SABHA

A BILL

further to amend the Constitution of India.

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(Dr. Akhilesh Das Gupta, M.P.)

GMGIPMRND-960RS(S3)-05-08-2011.